

**Karnataka Shops And Commercial Establishments  
(Amendment) Act, 2002**

**14 of 2002**

**[27 August 2002]**

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An Act further to amend the Karnataka Shops and Commercial Establishments Act, 1961. Whereas, it is expedient further to amend the Karnataka Shops and Commercial Establishment Act, 1961 (Karnataka Act 8 of 1962) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty-third year of the Republic of India, as follows:-

**1. Short Title And Commencement :-**

- (1) This Act may be called the Karnataka Shops and Commercial Establishments (Amendment) Act, 2002.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

**2. Amendment Of Section 25 :-**

In Section 25 of the Karnataka Shops and Commercial Establishments Act, 1961 (Karnataka Act 8 of 1962), the following proviso shall be inserted, namely: -

"Provided that the State Government may, by notification exempt any establishment of Information Technology or Information Technology enabled service from the provisions of this section relating to employment of women during night subject to the

condition that the establishment provides facilities of transportation and security to such women employees and subject to any other condition as may be specified in the notification."